

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) According to DDA, the following elements were taken into consideration for working out the reserve price of shops prior to the resolution dated 12-3-92 (not 12-3-93 as mentioned in the question).

1. Cost of Construction : Actual cost of construction including anticipated expenditure.
2. Departmental charges @ 10%.
3. Administrative charges @ 2%.
4. Interest charges @ 14% P.A. for the period of 20 months.
5. Cost of land @ Rs. 1,900 per sq. mt. on gross area basis.
6. EWS charges : Shops.
 - (i) Shops with plinth area less than 25 sq. mt. in CSCs @ 1 per cent.
 - (ii) Shops with plinth area of 25 sq mtrs. and above in CSCs and all shops in LSCs irrespective of the area of the shops.

North Delhi	10%
Trans Yamuna	5%

In addition, for the purposes of costing the common portions, such as stair case, varandha, balcony, toilet, form the part of the plinth area of the shopping complex.

Authority, vide resolution No. 28 dt. 12-3-92 revised the formula for working out the reserve price of the shops. In accordance with the guidelines, the reserve price of the commercial-built-up estates is fixed by reducing the average auction price of commercial built-up estate obtained in the immediate preceding years by 10% subject to the conditions that the reserve price so fixed is not less than the reserve price worked out on the basis of formula laid down as above with the modification that the cost of land is taken as cost of acquisition and development, irrespective of the size of the shop.

(b) The only difference between both the above formula for fixation of the reserve price of shops is that, prior to Resolution of

12-3-92, the cost of the shop was being fixed after taking into account the elements as explained in (a) above with updation of the reserve price by adding upto-date interest @ 14% on investments of DDA whereas as per the revised formula, vide resolution of 12-3-92, the reserve price of the shops is being worked out on average auction price of the immediate preceding year reduced by 10% subject to the condition that the reserve price so worked out on the basis of this formula is not less than the reserve price as worked out as per the formula laid down in (a) above.

Employment on Compassionate Grounds

4299. SHRI JEEWAN SHARMA : Will the PRIME MINISTER be pleased to state : (a) the number of applications received in Defence Ministry for compassionate employment during each of the last three years ;

(b) the number of applications granted and rejected, separately ;

(c) the reasons for granting some and rejecting others ; and

(d) the steps taken to give compassionate employment in all cases where it is on account of death of serving employee ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) (a) The number of applications received in the Ministry for compassionate appointment during each of the last three years in respect of dependents of civilian employees is as under :

(i) 1990	:	2694
(ii) 1991	:	2970
(iii) 1992	:	2901

Information in respect of dependents of ex-service personnel is being collected.

(b) Out of 8565 applications received in the Ministry, 5048 have been granted employment and 2612 applications have been rejected. The remaining applications are under process.

Similar information in respect of dependents of ex-service personnel is being collected.

(c) Cases of dependents of Defence employees for compassionate appointment are considered strictly in accordance with the provisions contained in DOP&T OM No. 14014/6/86-Estt (D) dated 30-6-87, as modified from time to time. Since the number of applicants is much more than the vacancies available for such appointments, the most deserving cases keeping in view the financial condition of the family are offered appointment on relative merits and rejection of other not so deserving cases is, therefore, inevitable.

(d) It has been the endeavour of this Ministry to accommodate deserving cases to the extent possible.

Auction of Plots by DDA

4300. SHRI MOHAN RAWALE :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority proposes to auction residential plots of land located in different parts of Delhi and

(b) if so, the details thereof ?

(THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES) (SHRI P.K. THUNGON) : (a) DDA has reported that there is no immediate proposal to auction residential plots in the residential colonies developed by DDA because of the stay granted by the High Court of Delhi. However, residential plots which form part of land purchased by DDA in 1982 from Ministry of Rehabilitation, Govt. of India under a package deal are auctioned from time to time.

(b) A list of the plots proposed to be auctioned in Oct., 1993 is given in the enclosed Statement.

STATEMENT

Details of Residential Plots to be Auctioned in Oct., 1993

Sr. No.	Plot No.	Site No.	Area (Sq. mtrs.)	Location
Malviya Nagar				
1.	M-84/1	12 to 14	124.6	Three side
Lajpat Nagar I & II				
2.	3	13 (B1.C)	490.7	Two side open
3.	25A	22 (B1. G-II)	154.50	Three side open
Vinoba Puri (Lajpat Nagar)				
4.	169A	6	146.24	Three side open
5.	92A	1	324.54	Two side open
Jangpura				
6.	3	6	157.25	One side open
7.	5	6	152.62	Two side open
8.	7	6	152.62	One side open
Geeta Colony (Block-5)				
9.	24	3	83.61	Two side open
10.	25	3	83.61	Three side open
11.	18	4	83.61	Three side open
Defence Colony				
12.	5	8	198.00	Two side open